

No. 99

Schedule of debts of the deceased etc. (Rules 374, 375 and 376).

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF

Petition for (Title as in the Petition)

..... Deceased.

.....Petitioner.

SCHEDULE NO. II

Schedule of Debts, etc.

Rs. P.

Amount of debts due and owing from the deceased, payable
by law out of the estate (a).

Amount of Funeral expenses.

Amount of mortgage incumbrances.

Other property not subject to duty.

Total

Petitioner

(a) Full particulars of debts with names of creditors and dates of debts must be given.